

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

C.A. No. 830/92

Union of India.....Applicant

Versus

Remesh ChandRespondent.

Hon'ble Mr. Justice A.K. Dhaon, V.C.

(By Hon'ble Mr. Justice A.K. Dhaon, V.C.)

The Payment of Wages Authority has condoned the delay for filing of the application by the workman. Proceedings are still continuing before that authority. The Railway Administration, the applicant, feeling aggrieved against the order condoned the delay, hence this application.

2. This is a premature application. Final order has still to be passed. The final order may be in favour of against the applicant. If a final order is passed against the applicant on merits, it will be open to it to challenge the order of the prescribed authority condoning the delay as well.
3. I do not consider it a fit case ~~at this~~ for interference at this stage.
4. The application is rejected summarily.

Dtd. 3.7.92

SLD
V.C.

(AR)